

പതിനഞ്ചാം കേരള നിയമസഭ

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി (2021-2023)

ഇരുപത്തി രണ്ടാമത് റിഷോർട്ട്

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി (2014–16)-യുടെ മുപ്പത്തിയൊന്നാമത് റിപ്പോർട്ടിലെ ശിപാർശകളിന്മേൽ സർക്കാർ സ്വീകരിച്ച നടപടികളെ സംബന്ധിച്ച ആക്ഷൻ ടേക്കൺ റിപ്പോർട്ട്

> കേരള നിയമസഭാ സെക്രട്ടേറിയറ്റ് തിരുവനന്തപുരം 2023

പതിനഞ്ചാം കേരള നിയമസഭ

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ഇരുപത്തി രണ്ടാമത് റിഷോർട്ട്

(2023 ആഗസ്റ്റ് ...്...-ാം തീയതി സമർപ്പിച്ചത്)

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ഉള്ളടക്കം

		പേജ്
കമ്മിറ്റിയുടെ ഘടന	-	V
അവതാരിക		vii
റിപ്പോർട്ട്	-	1
അനബന്ധം । (എസ്.ആർ.ഒ.നമ്പർ 587/2020)	-	
അനബന്ധം ॥ (എസ്.ആർ.ഒ.നമ്പർ 588/2020)	-	
അനബന്ധം III (എസ്.ആർ.ഒ.നമ്പർ 590/2020)	-	
അനബന്ധം IV (എസ്.ആർ.ഒ.നമ്പർ 591/2020)		

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അവതാരിക

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി (2021–2023)-യുടെ ചെയർമാനായ ഞാൻ കമ്മിറ്റി അധികാരപ്പെടുത്തിയതനുസരിച്ച്, കമ്മിറ്റിയുടെ ഇരുപത്തി രണ്ടാമത് റിപ്പോർട്ട് സമർപ്പിക്കുന്നു.

പതിമൂന്നാം കേരള നിയമസഭയിലെ സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി (2014–16)-യുടെ മുപ്പത്തിയൊന്നാമത് റിപ്പോർട്ടിലെ ശിപാർശകളിന്മേൽ സർക്കാർ സ്വീകരിച്ച നടപടികളെ സംബന്ധിച്ച ആക്ഷൻ ടേക്കൺ റിപ്പോർട്ടാണിത്.

പതിമൂന്നാം കേരള നിയമസഭയിലെ സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി (2014-16)-യുടെ മുപ്പത്തിയൊന്നാമത് റിപ്പോർട്ട്, 2015 ഡിസംബർ 15-ാം തീയതി സഭയിൽ സമർപ്പിച്ചു. പ്രസ്തുത റിപ്പോർട്ടിലെ ശിപാർശകളിന്മേൽ സർക്കാർ സ്വീകരിച്ച നടപടികൾ സംബന്ധിച്ച മറുപടി, വിവിധ യോഗങ്ങളിലായി സമിതി പരിഗണിക്കുകയും അംഗീകരിക്കുകയും ചെയ്തു. അതിന്റെ അടിസ്ഥാനത്തിൽ തയ്യാറാക്കിയതാണ് ഈ റിപ്പോർട്ട്.

2023 ജൂലൈ 20-ാം തീയതി ചേർന്ന യോഗത്തിൽ കമ്മിറ്റി ഈ റിപ്പോർട്ട് അംഗീകരിച്ചു.

തി**ൽവനന്തപുരം,** 2023 ആഗസ്റ്റ് **.I.C**. എം. എം. മണി, ചെയർമാൻ, സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി.

റിഷോർട്ട്

പതിമൂന്നാം കേരള നിയമസഭയിലെ സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി (2014-16)-യുടെ മുപ്പത്തിയൊന്നാമത് റിപ്പോർട്ടിലെ ശിപാർകളിന്മേൽ സർക്കാർ സ്വീകരിച്ച നടപടികൾ സംബന്ധിച്ച ആക്ഷൻ ടേക്കൺ റിപ്പോർട്ട്.

അദ്ധ്യായം 1

പതിമൂന്നാം കേരള നിയമസഭയിലെ സബോർഡിനേറ്റ് ലെജിസ്സേഷൻ കമ്മിറ്റി (2014-16)-യുടെ മുപ്പത്തിയൊന്നാമത് റിപ്പോർട്ട് 2015 ഡിസംബർ 15-ാം തീയതി സഭയിൽ സമർപ്പിച്ചു. The Commissions for Protection of Child Rights Act, 2005 (Central Act 4 of 2006)-നു കീഴിൽ പുറപ്പെടുവിച്ച എസ്.ആർ.ഒ.കൾ (SRO No. 700/2012, 428/2013, 66/2014, 67/2014, 514/2014) സമിതി സൂക്ഷ്റപരിശോധന നടത്തുകയും സാമൂഹ്യ നീതി , വകപ്പകളിലെ ഉദ്യോഗസ്ഥരിൽ നിന്നം തെളിവെടുപ്പ് എന്നീ നിയമം നടത്തുകയും ചെയ്തതിന്റെ അടിസ്ഥാനത്തിലുള്ള സമിതിയുടെ നിർദ്ദേശങ്ങളും ശിപാർശകളുമായിരുന്നു പ്രസ്തുത റിപ്പോർട്ടിലെ 4 മുതൽ 20, 22 മുതൽ 28, ഉൾപ്പെട്ടിരുന്നത്. (ആകെ 25 ഖണ്ഡികകളിലായി 30, 32 എന്നീ ശിപാർശകൾ) എല്ലാ ശിപാർശകളിന്മേലും സർക്കാരിൽ നിന്നും മറുപടി ലഭിച്ചിട്ടുണ്ട്.

പ്രസ്ത്രത റിപ്പോർട്ടിലെ ശിപാർശകളിന്മേൽ സാമ്മഹ്യ നീതി വകപ്പിൽ നിന്നും 20.10.2020-ലെ കത്ത് മുഖേന ലഭിച്ച നടപടി പത്രിക 12.02.2021-ലെ യോഗത്തിൽ സമിതി അംഗീകരിച്ചിരുന്നു. വനിതാ ശിശു വികസന വകപ്പിൽ നിന്നും 07.10.2021, 30.05.2023 എന്നീ തീയതികളിലെ കത്ത് മുഖേന ലഭിച്ച നടപടി പത്രികകൾ 19.11.2021, 19.06.2023 എന്നീ തീയതികളിലെ യോഗങ്ങളിൽ സമിതി അംഗീകരിച്ചു.

സമിതി (2014–16)-യുടെ മുപ്പത്തിയൊന്നാമത് റിപ്പോർട്ടിലെ ശിപാർശകളും അവയ്ക്ക് സർക്കാരിൽ നിന്നും ലഭിച്ച മറുപടികളും അദ്ധ്യായം ॥-ൽ ഉൾക്കൊള്ളിച്ചിരിക്കുന്നു.

അദ്ധ്യായം 🏻

സമിതി (2014-16)-യുടെ മുപ്പത്തിയൊന്നാമത് റിപ്പോർട്ടിലെ ശിപാർശകൾ, സർക്കാർ മറുപടി എന്നിവ.

SRO No. 700/2012

[G.O.(P.) No. 59/2012/SWD, dtd 04.10.2012]

ശിപാർശ (ഖണ്ഡിക 4)

The Committee notices that in the 2nd line of the preamble, name of the Act is wrongly written as "the Commissions for the Protection of Child Rights Act, 2005" and suggests to correct it as "the Commissions for Protection of Child Rights Act, 2005".

<u>ശിപാർശ (ഖണ്ഡിക 5)</u>

The Committee observes that rule 2 contains sub-clauses and hence recommends to insert '(1)' between the words "2. Definitions" and "In".

ശിപാർശ (ഖണ്ഡി<u>ക 6)</u>

The Committee notices that as per Rule 2(a) "Act" is defined as "the Commissioner for Protection of Child Rights Act, 2005 (Central Act 4 of 2006)." The Committee wants to correct the word "Commissioner" as "Commissions".

<u>ശിപാർശ (ഖണ്ഡിക 7)</u>

As per Rule 2(f) "Division" means and includes different sections of the Administration Division, Complaints Division, Research Division and such other Divisions in the Commission as may be constituted by the Chairperson. The Committee takes strong exception for using the words "such other Divisions" and wants to delete the words "and such other Divisions" from rule 2(f).

ശിപാർശ (ഖണ്ഡിക 8)

Chapter 2 deals with the procedure for appointment and terms and conditions of service of Chairperson, Members and other Staffs including Secretary of the Commission. The Committee observes that heading of the chapter is "procedure for appointment and terms and conditions of service of Chairperson and members" and recommends to correct it as "Procedure for appointment and terms and conditions of service of Chairperson, Members and Staff of the Commission".

ശിപാർശ (ഖണ്ഡിക 9)

The proviso of Rule 5(4) states that "Provided that a person who has hold an office of Chairperson or Member for two terms in any capacity shall not be eligible for reappointment as a Member of Chairperson". The Committee suggests to correct the words "who has hold an office" as "who has held the office" and the word "of" in between the words "Member" and "Chairperson" as "or".

ശിപാർശ (ഖണ്ഡിക 10)

The Committee recommends to correct the words "shall cause submitted" in the second line of Rule 8(v) as "shall submit".

ശിപാർശ (ഖണ്ഡിക 11)

Rule 9(1) states that "Chairperson or members shall receive a fixed honorarium as allowances as prescribed by Government from time to time". The Committe wants to use the word 'and' instead of 'or' between the words "Chairperson" and "Members".

ശിപാർശ (ഖണ്ഡിക 14)

The Committee recommends to delete the word "that" in between the words "considers" and "it necessary" in the last sentence of Rule 18(1).

ശിപാർശ (ഖണ്ഡിക 15)

The Committee observes that rule 18(8)(i) states that "The Secretary along with such officers as the Chairperson may direct, shall attend the meetings of the Commission" and rule 19 states that "The Secretary and other officer or officers of the Commission, if so, required by the chairperson shall attend the meetings of the Commission" and that rule 19 is the repetition of Rule 18(8)(i). Hence the Committee recommends to delete rule 18(8)(i) and rearrange rest of the rules accordingly.

ശിപാർശ (ഖണ്ഡിക 16)

Rule 27(d) states that "take statement of the complainant by issuing Commission for that prupose or by any other means considered necessary". The Committee sought clarification for the above rule from the Administrative Department and the witness replied that as in the case of Civil Courts if the complainant is bedridden then a commission is appointed to record statement of facts. Hence the Committee is of the opinion that for the words "by issuing Commission" the words "by appointing Commission" has to be replaced and "record statement" is the correct usage instead of "take statement". Hence the Committee recommends to correct it accordingly.

ശിപാർശ (ഖണ്ഡിക 17)

The Committee recommends to correct the word "relates" in Rule 28(d) as "related." and wants to insert the word "that" in between the words "allegations" and "do not" in Rule 28(e). Also the Committee wants to correct the word 'Chairman' in Rule 29 and Rule 33 as "Chairperson". And the word "sort out" in the second line of Rule 31 as "sorted out".

ശിപാർശ (ഖണ്ഡിക 18)

Rule 29 states that "Tapal, by whatsoever mode received addressed, to the Commission, its Chairman, Members or Officers of the Commission, either by name or by designationsCommission". The Committee wants to change the place of comma after the word "addressed" and use in between the words "received" and "addressed".

ശിപാർശ (ഖണ്ഡിക 23)

The Committee directs the department to change the words "See Rule 55" instead of "See Rule 57" in Form I, II, III and IV of Schedule I.

ശിപാർശ (ഖണ്ഡിക 24)

The Committee recommends the department to correct "Assistant Grade 1" as "Assistant" in serial No. 7 and "Peons" as "Office Attendant" in serial No. 10.

ശിപാർശ (ഖണ്ഡിക 25)

The Committee directs the department to insert a comma after the words "date of occurence" in the 6th line of rule 36.

സ്വീകരിച്ച നടപടി (ശിപാർശ 4 – 11, 14 – 18, 23, 24, 25)

സമിതി നിർദ്ദേശിച്ച ഭേദഗതികൾ ഉൾപ്പെടുത്തി എസ്.ആർ.ഒ [SRO No.587/2020] പുറപ്പെടുവിച്ചിട്ടുണ്ട്. (അനബന്ധം l)

(സാമൂഹ്യനീതി (എ) വകപ്പ് 20.10.2020-ലെ 5795/എ 2/69/2019/സാ.നീ.വ. നമ്പർ കത്ത് പ്രകാരം ലഭ്യമാക്കിയ മറുപടി 12.02.2021-ലെ സമിതി യോഗം അംഗീകരിച്ച.)

ശിപാർശ (ഖണ്ഡിക 22)

The Committee wants the Commission to examine the utilisation of the funds earmarked by each local body institution for the purpose of the welfare of children and report the matter to the Government.

സ്വീകരിച്ച നടപടി

കുട്ടികളുടെ ക്ഷേമത്തിനായി തദ്ദേശ സ്ഥാപനങ്ങൾ ചെലവാക്കിയ തുക സംബന്ധിച്ച് പഠനം നടത്തണമെന്നം അത് റിപ്പോർട്ടായി സർക്കാരിന് സമർപ്പിക്കണമെന്ന മേൽശിപാർശയിന്മേൽ,

2017-ൽ കേരള സംസ്ഥാന ബാലാവകാശ സംരക്ഷണ കമ്മീഷൻ, Centre for Socio-economic & Environmental Studies (CSES) എന്ന ഏജൻസിയുമായി എഗ്രിമെന്റ് വയ്ക്കകയും തുടർന്ന് റിപ്പോർട്ട് നൽകകയും ചെയ്തിട്ടുണ്ടെന്നും മറ്റ് വകപ്പുകൾ ചെലവാക്കിയ തുക സംബന്ധിച്ച് റിപ്പോർട്ടിലുണ്ടെങ്കിലും തദ്ദേശ സ്ഥാപനങ്ങൾ ചെലവാക്കിയ തുക സംബന്ധിച്ച് യാതൊരു വിവരവും ആയതിൽ രേഖപ്പെടുത്തിയിട്ടുണ്ടായിരുന്നില്ലെന്നും വനിത-ശിശു വികസന വകപ്പ് പ്രിൻസിപ്പൽ സെക്രട്ടറി, സമിതി (2021-23)-യുടെ 24.09.2021-ലെ തെളിവെടുപ്പ് യോഗത്തിൽ അറിയിച്ചിരുന്നും.

കൂടാതെ, രണ്ടര മാസത്തിനുള്ളിൽ റിപ്പോർട്ട് സമർപ്പിക്കണമെന്ന വ്യവസ്ഥയിൽ 3.49 ലക്ഷം ത്രപ, പ്രസ്തത ഏജൻസിക്ക് നൽകിയിട്ടുണ്ടെന്നും ബാക്കിയുള്ള 3.14 ലക്ഷം ത്രപ തടഞ്ഞുവച്ചിരിക്കുകയാണെന്നും തദ്ദേശ സ്ഥാപനങ്ങളുമായി ബന്ധപ്പെട്ട വിവരങ്ങളില്ലാത്തതിനാൽ വീണ്ടും റിപ്പോർട്ട് ആവശ്യപ്പെട്ടിരിക്കുകയാണെന്നും കേരള സംസ്ഥാന ബാലാവകാശ സംരക്ഷണ കമ്മീഷൻ സെക്രട്ടറിയും പ്രസ്തുത യോഗത്തിൽ വ്യക്തമാക്കിയിരുന്നു. തദവസരത്തിൽ, കുട്ടികളുടെ ക്ഷേമത്തിനായി തദ്ദേശ സ്ഥാപനങ്ങൾ ചെലവാക്കിയ തുക സംബന്ധിച്ച് പഠനം നടത്തി 2021 ഒക്ടോബർ 31-നകം റിപ്പോർട്ട് നൽകണമെന്ന് CSES-ന് നിർദ്ദേശം നൽകണമെന്നും റിപ്പോർട്ട് നൽകിയില്ലെങ്കിൽ എഗ്രിമെന്റിലെ വ്യവസ്ഥ പ്രകാരമുള്ള നിയമനടപടി സ്വീകരിക്കണമെന്നും സമിതി നിർദ്ദേശിക്കുകയുണ്ടായി.

തുടർന്ന്, സമിതിയുടെ 19.11.2021-ലെ തെളിവെടുപ്പ് യോഗത്തിൽ, ഖണ്ഡിക 22- ലെ ശിപാർശയുമായി ബന്ധപ്പെട്ട് CSES-ന്റെ ഉദ്യോഗസ്ഥർ സമിതി മുൻപാകെ പരാതി സമർപ്പിച്ചിട്ടുണ്ടെന്ന് സമിതി അറിയിക്കുകയും പ്രസ്തൃത വിഷയവുമായി ബന്ധപ്പെട്ട സ്ഥാപനങ്ങളിലെ ഉദ്യോഗസ്ഥങ്ങടെ യോഗം അടിയന്തരമായി വിളിച്ചു ചേർത്ത് പ്രശ്നങ്ങൾക്ക് പരിഹാരം കണ്ടെത്തി പ്രസ്തൃത ശിപാർശയിന്മേലുള്ള അന്തിമ റിപ്പോർട്ട് സമിതിയ്ക്ക് എത്രയും വേഗം ലഭ്യമാക്കണമെന്ന് കേരള സംസ്ഥാന ബാലാവകാശ സംരക്ഷണ കമ്മീഷൻ സെക്രട്ടറിയ്ക്ക് നിർദ്ദേശം നൽകകയും ചെയ്തിരുന്ന

കേരള സംസ്ഥാന ബാലാവകാശ കമ്മീഷനം CSES -മായി സാധുവായ ഒരു കരാർ ഇപ്പോൾ നിലവിലില്ലാത്തതിനാലും CSES റിപ്പോർട്ട് പുതുക്കി നൽകവാൻ തയ്യാറാകാത്ത സാഹചര്യത്തിലും ഇനിയും ബാക്കി നൽകാനുള്ള കരാർ തുകയായ 3.14 ലക്ഷം രൂപ നൽകേണ്ടതില്ലെന്ന് മൂന്നാം കമ്മീഷന്റെ 21-ാമത് യോഗത്തിലെ അജണ്ട 4 പ്രകാരം കമ്മീഷൻ തീരുമാനമെടുത്തിട്ടുള്ള വിവരം റിപ്പോർട്ട് ചെയ്യുന്നു.

(വനിതാ ശിശു വികസന (എ) വകപ്പ് 30.05.2023-ലെ എ 2/11/2021/വ.ശി.വി.വ. നമ്പർ കത്ത് പ്രകാരം ലഭ്യമാക്കിയ മുൻ ഖണ്ഡിക മറുപടി 19.06.2023-ലെ സമിതി യോഗം അംഗീകരിച്ചു.)

SRO No. 428/2013

[G.O.(P.) No. 44/2013/SJD, dtd 23.05.2013]

ശിപാർശ (ഖണ്ഡിക 27)

The Committee notices that in the preamble of the SRO it is stated that "In exercise of the powers conferred by sub-section (1) of section 17 and section 18said commission. The Headquarters of the Commission shall be at Thiruvananthapuram". The Committee finds that sub-section 17(1) deals with the constitution of the Commission, 17(2) deals with the Chairperson and members of the Commission, 17(3) deals with the notification of headquarters of the Commission. Section 18 deals with the appointment of Chairperson. Hence the Committee recommends the department to delete the words "sub-section(1)" from the preamble.

ശിപാർശ (ഖണ്ഡിക 28)

The Committee observes that in the preamble of the SRO, name of the Act is written as "the Commission for the Protection of Child Rights Act, 2005" and in the explanatory note, it is written as "the Commission for Protection of Child Rights Act, 2005". Hence the Committee recommends to correct the name of the Act as "The Commissions for Protection of Child Rights Act, 2005."

സ്വീകരിച്ച നടപടി (ശിപാർശ 27, 28)

സമിതി നിർദ്ദേശിച്ച ഭേദഗതികൾ ഉൾപ്പെടുത്തി എസ്.ആർ.ഒ [SRO No.588/2020] പുറപ്പെടുവിച്ചിട്ടുണ്ട്. (അനബന്ധം ॥)

(സാമൂഹൃനീതി (എ) വകപ്പ് 20.10.2020-ലെ 5795/എ 2/69/2019/സാ.നീ.വ. നമ്പർ കത്ത് പ്രകാരം ലഭ്യമാക്കിയ മറുപടി 12.02.2021-ലെ സമിതി യോഗം അംഗീകരിച്ചു.)

SRO No. 66/2014

[G.O.(P.) No.06/2014/SJD, dtd 23.01.2014]

ശിപാർശ (ഖണ്ഡിക 30)

The Committee finds that in the preamble of the SRO, name of the Act is written as "the Commission for the Protection of Child Rights Act, 2005". Hence the Committee recommends to correct it as 'The Commissions for Protection of Child Rights Act, 2005".

സ്വീകരിച്ച നടപടി

സമിതി നിർദ്ദേശിച്ച ഭേദഗതികൾ ഉൾപ്പെടുത്തി എസ്.ആർ.ഒ [SRO No.590/2020] പുറപ്പെടുവിച്ചിട്ടണ്ട്. (അനബന്ധം III)

(സാമൂഹ്യനീതി (എ) വകപ്പ് 20.10.2020-ലെ 5795/എ 2/69/2019/സാ.നീ.വ. നമ്പർ കത്ത് പ്രകാരം ലഭ്യമാക്കിയ മറുപടി 12.02.2021-ലെ സമിതി യോഗം അംഗീകരിച്ചു.)

SRO No. 67/2014 [G.O.(P.) No.07/2014/SJD, dtd 23.01.2014] SRO No. 514/2014 [G.O.(P.) No.73/2014/SJD, dtd 23.08.2014] ശിപാർശ (ഖണ്ഡിക 32)

The Committee observes that in the preamble and explanatory note of the SRO, name of the Act is written as "the Commission for the Protection of Child Rights Act, 2005". Hence the Committee recommends to correct it as "The Commissions for Protection of Child Rights Act, 2005".

സ്വീകരിച്ച നടപടി

സമിതി നിർദ്ദേശിച്ച ഭേദഗതികൾ ഉൾപ്പെടുത്തി എസ്.ആർ.ഒ [SRO No.591/2020] പുറപ്പെടുവിച്ചിട്ടുണ്ട്. (അനബന്ധം IV) (സാമൂഹ്യനീതി (എ) വകപ്പ് 20.10.2020-ലെ 5795/എ 2/69/2019/സാ.നീ.വ. നമ്പർ കത്ത് പ്രകാരം ലഭ്യമാക്കിയ മറുപടി 12.02.2021-ലെ സമിതി യോഗം അംഗീകരിച്ചു.)

<u>SRO No. 700/2012</u> [G.O.(P.) No. 59/2012/SWD, dtd 04.10.2012] ശിപാർശ (ഖണ്ഡിക 12)

Section 20 of the Act states that the salaries and allowances payable to and other terms and conditions of service of, the Chairperson and members shall be as such as may be prescribed by the State Government. In Rule 9(1), it is stated that the Chairperson or members shall receive a fixed honorarium as allowances as prescribed by Government from time to time. From the witness examination the Committee understands that at present salaries and allowances of the Chairman and members are as in the case of Secretary to Government. The Committee observes that even though it is mentioned in the Act that allowances shall be payable as prescribed by the State Government, the Government has not prescribed the allowances but have again put a provision to prescribe further as and when it requires. The Committee apprehends that keeping open the provision to decide at a later stage will lead to a situation that will demand hike in salary and allowances since definite rules have not been prescribed here. The Committee is of the opinion that the statuatory rules

need to be specific and definite and hence recommends to fix the salaries and allowances payable to Chairperson and Members.

ശിപാർശ (ഖണ്ഡിക 13)

In this context, the Committee also notices that in Rule 9(2) it is stated that salary and allowances payable to Secretary and other officers appointed for the purpose of the Commission shall be as such as may be determined by the Government from time to time and the provision "as may be decided by the Government from time to time" in the case of method of appointment and scale of pay for the staff in rule 7(4). The Committee deprecates the manner in which the rules is framed in these cases. The Committee is of the opinion that by revising the method of appointment and salary and allowances for the secretary and other staff each time without having a definite condition prescribed in the rule it will lead to a situation that the executive orders would not come to the notice of the Legislature at all. Here the delegated power to the executive has not been exercised within its limit. A delegate can exercise only within the framework of the delegation and have to exercise delegation conceding to the norms delegated by the legislation. The Committee is of the opinion that keeping open the provisions of the executive to make a decision later is an encroachment upon the powers of the Legislature. Hence the Committee wants the Government to take immediate steps to fix the norms for conditions of service and salary and allowances in rule 9(2) and 7(4). The Committee recommends to delete "and or as may be decided by the Government from time to time." in rule 7(4). The Committee also recommends to amend the rule 9(2) accordingly.

സ്വീകരിച്ച നടപടി

സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി (2014-16)-യുടെ 31-ാമത് റിപ്പോർട്ടിലെ ഖണ്ഡിക 12-ൽ ചെയർപേഴ്ലണം മെമ്പർമാർക്കും ലഭിക്കേണ്ട ശമ്പളവും അലവൻസുകളും ചട്ടങ്ങളിൽത്തന്നെ നിർണ്ണയിക്കേണ്ടതാണെന്ന് ശിപാർശ ചെയ്തിട്ടുണ്ട്. എന്നാൽ ചട്ടം 9(1)-ൽ ആയത് സർക്കാർ കാലാകാലങ്ങളിൽ നിശ്ചയിക്കും പ്രകാരമായിരിക്കുമെന്നാണ് വ്യവസ്ഥ ചെയ്തിട്ടുള്ളത്. ചട്ടത്തിൽ തന്നെ നിശ്ചയിച്ചാൽ ഓണറേറിയവും അലവൻസുകളും മാറുന്നതിനനുസരിച്ച് ചട്ടത്തിൽ ഭേദഗതി വരുത്തേണ്ടി വരും. ആയത് പ്രായോഗിക ബുദ്ധിമുട്ടുകൾ സൃഷ്ടിക്കുന്നതാണ്. സെക്രട്ടറി ഒഴികെ ഉള്ളവരെ അന്യത്രസേവന വ്യവസ്ഥയിൽ നിയമിക്കുന്നതിന് ചട്ടത്തിലെ ഷെഡ്യൂൾ 3-ൽ വ്യവസ്ഥയുണ്ട്. സെക്രട്ടറിയെയും ഇപ്പോൾ അന്യത്രസേവന വ്യവസ്ഥയിലാണ് നിയമിക്കുന്നത്.

മേൽ സാഹചര്യത്തിൽ, സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ സമിതി (2014-16)-യുടെ 31-ാമത് റിപ്പോർട്ടിലെ ശിപാർശ 12, 13 എന്നിവയുടെ അടിസ്ഥാനത്തിൽ SRO No.700/2012-ൽ ഭേദഗതി

വരുത്തേണ്ടതില്ലായെന്ന വിവരം അറിയിക്കുന്നു.

ശിപാർശ (ഖണ്ഡിക 19)

The Committee recommends the department to submit annual report and Special Report as per rule 62 before the Table of the House.

സ്വീകരിച്ച നടപടി

2017-18-ലെ വാർഷിക റിപ്പോർട്ട് 2019-ൽ നിയമസഭയുടെ പരിഗണനയ്ക്കായി സമർപ്പിച്ചിട്ടുണ്ട്. 2018-19, 2019-20 വർഷങ്ങളിലെ വാർഷിക റിപ്പോർട്ടകൾ ഉടൻ സമർപ്പിക്കുന്നതാണ്.

ശിപാർശ (ഖണ്ഡിക 20)

The Committee enquired whether reports are submitted as per rule 17(c) to the State Government, National Commission for the Protection of Child Rights and other State Commissions annually. The witness replied that the Commission has not furnished such reports so far. The Committee urges the Government to see that reports are furnished at such intervals as stipulated in the rule.

സ്വീകരിച്ച നടപടി

2014-16 വർഷങ്ങളിൽ കമ്മീഷൻ ചുവടെ പറയുന്ന പഠനങ്ങൾ നടത്തിയിട്ടുണ്ട്.

- 1. കേരളത്തിന്റെ പ്രാഥമിക വിദ്യാഭ്യാസത്തിന്റെ സ്ഥിതി.
- സ്ക്രളുകളിലെയും ശിശുസംരക്ഷണ സ്ഥാപനങ്ങളിലെയും കൗൺസിലിംഗ് ശക്തിപ്പെട്ടത്തന്നത് സംബന്ധിച്ച്.
- 3. വിക്ടിം കോമ്പൻസേഷൻ സ്കീം.
- 4. എച്ച്.ഐ.വി / എയ്ഡ്സ് ബാധിതരായ കുട്ടികളടെ പ്രശ്നങ്ങൾ.
- 5. സ്ളൾ കലോത്സവം.
- പൊത അക്കാദമിക് കലണ്ടർ പിന്തുടരാത്ത സ്കൂളുകളിലെ കുട്ടികളുടെ സാഹചര്യങ്ങളെക്കുറിച്ചുള്ള പഠനം.
- 7. അംഗൻവാടി പ്രവർത്തകർക്കുള്ള ഇരുള ഭാഷാ പ്രവർത്തന സഞ്ചിക..

(വനിതാ ശിശു വികസന (എ) വകപ്പ് 07.10.2021-ലെ എ 2/11/2021/വ.ശി.വി.വ. നമ്പർ കത്ത് പ്രകാരം ലഭ്യമാക്കിയ മറുപടി 19.11.2021-ലെ സമിതി യോഗം അംഗീകരിച്ചു)

> എം. എം. മണി, ചെയർമാൻ, സബോർഡിനേറ്റ് ലെജിസ്ലേഷൻ കമ്മിറ്റി.

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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KI/TV(N)/634/2018-20

കേരള ഗസറ്റ്

KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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Thiruvananthapuram, Wednesday 2020 സെപ്റ്റംബർ 16 16th September 2020

1196 ചിങ്ങം 31 31st Chingam 1196

1942 ഭാദ്രം 25 25th Bhadra 1942 നമ്പർ No. 2106

GOVERNMENT OF KERALA

Social Justice (A) Department

ERRATA

G.O. (P) No.9/2020/SJD.

Dated, Thiruvananthapuram, <u>16th July, 2020</u>

1st Karkadakam, <u>1195</u>

S. R. O. No. 587/2020

In exercise of the powers conferred by section 36 of the Commissions for Protection of Child Rights Act, 2005 (Central Act 4 of 2006), the Government of Kerala hereby makes the following rules further to amend the Kerala State Commissions for Protection of Child Rights Rules, 2012 issued under G.O (P) No.59/2012/SWD dated 4th October, 2012 and published as S.R.O. No.700/2012 in the Kerala Gazette Extraordinary No.2001 dated 4th October, 2012, namely:-



RULES

- 1. Short title and commencement.- (1) These rules may be called the Kerala State Commission for Protection of Child Rights (Amendment) Rules, 2018.
 - (2) They shall come into force at once.
- 2. Amendment of the Rules.- In the Kerala State Commission for Protection of Child Rights Rules, 2012,-
- (1) In the opening paragraph of the notification for the words "the Commissions for the Protection of Child Rights Act, 2005", the words "the Commissions for Protection of Child Rights Act, 2005" shall be substituted.
 - (2) in rule 2,-
- (i) the figure and brackets "(1)" shall be inserted between the words "2. Definitions" and "In";
- (ii) in clause (a) for the word "Commissioner" the word "Commissions" shall be substituted;
 - (iii) in clause (f) the words "and such other Divisions" shall be omitted.
- (3) in CHAPTER 2,- (i) for the heading "PROCEDURE FOR APPOINTMENT AND TERMS AND CONDITIONS OF SERVICE OF CHAIRPERSON AND MEMBERS", the heading "PROCEDURE FOR APPOINTMENT AND TERMS AND CONDITIONS OF SERVICE OF CHAIRPERSON, MEMBERS AND STAFF OF THE COMMISSION" shall be substituted;
- (ii) in the proviso to sub-rule (4) of rule 5, for the word "hold", the word "held" and for the words "Member of Chairperson", the words "Member or Chairperson" shall be substituted;
- (iii) in clause (v) of rule 8, for the words "shall cause submitted", the words "shall submit" shall be substituted;
- (iv) in sub-rule (1) of rule 9, for the words "Chairperson or Members" the words "Chairperson and Members" shall be substituted.
 - (4) in rule 18,-
 - (i) in sub-rule (1), the word "that" in the last sentence shall be omitted;
- (ii) clause (i) of sub-rule (8) shall be omitted and the remaining clauses shall be renumbered as clause (i), (ii) and (iii) respectively.
- (5) in clause (d) of rule 27, for the words "take statement", the words "record statement" and for the words "issuing commission", the words "by appointing Commission" shall be substituted.
 - (6) in rule 28,-
 - (i) in clause (d) for the word "relates", the word "related" shall be substituted;



- (ii) in clause (e), after the word "allegations", the word "that" shall be inserted.
- (7) in rule 29, the symbol "," shall be inserted after the word received and the symbol "," shall be omitted after the word addressed and for the word "Chairman", the word "Chairperson" shall be substituted.
 - (8) in rule 31, for the words "sort out," the words "sorted out" shall be substituted.
 - (9) in rule 33, for the word "Chairman", the word "Chairperson" shall be substituted.
 - (10) in rule 36, the symbol "," shall be inserted after the word "occurrence".
- (11) in Form I, II, III and IV of Schedule I for the word and figures "Rule 57", the word and figures "Rule 55" shall be substituted respectively.
- (12) in Schedule III, in serial No.7, for the words and figures "Assistant Grade I" the word "Assistant" and in serial No.10, for the word "Peons", the words "Office Attendant" shall be substituted.

By order of the Governor,

BIJU PRABHAKAR Secretary to Government

Explanatory Note

(This does not form part of the errata, but is intended to indicate its general purport.)

Government have issued the Kerala State Commission for Protection of Child Rights Rules, 2012 vide G.O (P) No.59/2012/SWD dated 4th October, 2012 and published as S.R.O. No.700/2012 in the Kerala Gazette Extraordinary No.2001 dated 4th October, 2012. While scrutinising the Rules by the Subordinate Legislation Committee, the Committee has pointed out certain mistakes and has recommended to rectify the same. For implementing the recommendations of the committee, Government have decided to amend the rules.

The errata is intended to achieve the above object.



Promposition II

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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KI/TV(N)/634/2018-20

കേരള ഗസറ്റ്

KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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1196 ചിങ്ങം 31 31st Chingam 1196

1942 ജാദ്രം 25 25th Bhadra 1942 നമ്പർ No.

2108

GOVERNMENT OF KERALA

Social Justice (A) Department

ERRATA

G.O. (P) No.10/2020/SJD

Dated, Thiruvananthapuram, <u>16th July. 2020</u>

<u> 1^{sı} Karkadakam. 1195.</u>

S. R. O. No. 588/2020

In the notification issued under G.O (P) No.44/2013/SJD dated 23rd May, 2013 and published as S.R.O. No.428/2013 in the Kerala Gazette Extraordinary No.1458 dated 27th May, 2013,-

(i) in the opening paragraph for "by sub-section (1) of section 17" read "by section 17" and for "the Commission of the Protection of Child Rights Act, 2005" read "the Commissions for Protection of Child Rights Act, 2005".



(ii) in the explanatory note for "the Commission for Protection of Child Rights Act, 2005" read the Commissions for Protection of Child Rights Act, 2005".

By order of the Governor,

BIJU PRABHAKAR Secretary to Government

Explanatory Note

(This does not form part of the errata, but is intended to indicate its general purport.)

While scrutinising the notification issued under G.O (P) No.44/2013/SJD dated 23rd May, 2013 and published as S.R.O. No.428/2013 dated 27th May, 2013, the Subordinate Legislation Committee has pointed out certain mistakes and has recommended to rectify the same. Government have decided to rectify those mistakes through an errata.

This errata is intended to achieve the above object.



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കേരള ഗസറ്റ്

KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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1196 ചിങ്ങം 31 31st Chingam 1196

1942 & O(Go 25 25th Bhadra 1942 നമ്പർ No. 2110

GOVERNMENT OF KERALA

Social Justice (A) Department

ERRATUM

G.O. (P) No.11/2020/SJD

Dated, Thiruvananthapuram, 16th July. 2020

1st Karkadakam, 1195

S. R. O. No. 590/2020

In the notification issued under G.O (P) No.06/2014/SJD dated 23rd January, 2014 and published as S.R.O. No.66/2014 in the Kerala Gazette Extraordinary No.286 dated 27th January, 2014, in the opening paragraph and in the explanatory note *for* "the Commission for the Protection of Child Rights Act, 2005" *read* "the Commissions for Protection of Child Rights Act, 2005".

By order of the Governor,
BIJU PRABHAKAR
Secretary to Government



Explanatory Note

(This does not form part of the erratum, but is intended to indicate its general purport.)

While scrutinising the notification issued under G.O (P) No.06/2014/SJD dated 23rd January, 2014, the Subordinate Legislation Committee has pointed out certain mistakes and has recommended to rectify the same. In order to rectify those mistakes Government have decided to rectify those mistakes through an erratum.

This erratum is intended to achieve the above object.

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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KI/TV(N)/634/2018-20

കേരള ഗസറ്റ്

ERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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1196 ചിങ്ങം 31 31st Chingam 1196

1942 & O(Go 25 25th Bhadra 1942 നമ്പർ No. 2112

GOVERNMENT OF KERALA

Social Justice (A) Department

ERRATUM

G.O. (P) No.12/2020/SJD.

Dated, Thiruvananthapuram, <u>16th July. 2020</u> <u>1st Karkadakam. 1195</u>.

S. R. O. No. 591/2020

In the notification issued under G.O (P) No.07/2014/SJD dated 23rd January, 2014 and published as S.R.O. No.67/2014 in the Kerala Gazette Extraordinary No.287 dated 27th January, 2014 in the opening paragraph and in the explanatory note *for* "the Commission for the Protection of Child Rights Act, 2005" *read* "the Commissions for Protection of Child Rights Act, 2005".

By order of the Governor, BIJU PRABHAKAR Secretary to Government



Explanatory Note

(This does not form part of the erratum, but is intended to indicate its general purport.)

While scrutinising the notification issued under G.O (P) No.07/2014/SJD dated 23rd January, 2014, the Subordinate Legislation Committee has pointed out certain mistakes and has recommended to rectify the same. In order to rectify those mistakes Government have decided to issue an erratum.

This erratum is intended to achieve the above object.

